

ORDINANCES PROMULGATED BY THE  
PRESIDENT

THE MINISTER FOR LAW AND MINORITY AFFAIRS (SHRI C. C. BISWAS): Sir, on behalf of Shri Satya Narayan Sinha, I beg to lay on the Table a copy each of the following Ordinances under sub-clause (a) of clause (2) of Article 123 of the Constitution:—

(i) The Foreigners Laws (Amendment) Ordinance, 1957 (No. 1 of 1957). [Placed in Library. See No. S-17/57.]

(ii) The Prevention of Corruption (Amendment) Ordinance, 1957 (No. 2 of 1957). [Placed in Library. See No. S-18/57.]

TWENTIETH REPORT OF THE PUBLIC ACCOUNTS COMMITTEE (1955-56)

SHRI R. M. DESHMUKH (Bombay): Sir, I beg to lay on the Table a copy of the Twentieth Report of the Public Accounts Committee (1955-56) on the Delhi Road Transport Authority (Bus-Section), Vol. II—Evidence.

THE PREVENTION OF CORRUPTION (AMENDMENT) BILL, 1957

गृह-कार्य मंत्री (श्री गोविन्द बल्लभ पंत) : मैं प्रस्ताव करता हूँ कि :

“अष्टाचार निवारण अधिनियम, १९४७ में और संशोधन करने के विधायक को पर:स्थापन की अनुमति दी जाय।”

MR. CHAIRMAN: The question is:

“That leave be granted to introduce a Bill further to amend the Prevention of Corruption Act, 1947.”

The motion was adopted.

श्री गोविन्द बल्लभ पंत : मैं विधायक को पुर:स्थापित करता हूँ ।

MR. CHAIRMAN: The House stands adjourned till 11 o'clock tomorrow.

The House then adjourned at twenty minutes past twelve of the clock till eleven of the clock on Tuesday, the 19th March 1957.